



2026:AHC:16174

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 13 of 2026

Snigdha Dhusiya

.....Petitioner(s)

Versus

Union Of India And Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Dheeraj Kumar Singh
Counsel for Respondent(s)	:	A.S.G.I.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Dheeraj Kumar Singh, learned counsel for the petitioner and Sri Ravi Prakash Singh, counsel for the respondents.

2. A preliminary objection has been raised by Sri Ravi Prakash Singh, counsel for the respondents that the writ petition itself may not be maintainable as the writ petitioner has alternative efficacious remedy while preferring original application before the Commandant, Central Ordnance Depot (C.O.D.), Chheoki, Allahabad, having territorial jurisdiction over the matter. Since the writ petitioner happens to be claiming the family pension on account of death of the father of the writ petitioner who was working as Carpenter in the office of respondent no. 2.

3. Confronted with the same, the writ petitioner seeks to withdraw the present writ petition while preferring appropriate proceedings before the Court having jurisdiction.

4. Accordingly, the writ petition is **disposed off** granting liberty to the writ petitioner to prefer proceedings before the competent court of law having jurisdiction.

January 22, 2026

A. Prajapati

(Vikas Budhwar, J.)